

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 940/GT/2025

Subject : Petition for the truing of tariff, for the period 2019-24, of Vindhyachal Super Thermal Power Station Stage-I (1260MW).

Petition No. 995/GT/2025

Subject : Petition for approval of tariff, for the period 2024-29, of Vindhyachal Super Thermal Power Station Stage-I (1260 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ventakesh, Advocate, NTPC
Shri Nihal Bharadwaj, Advocate, NTPC
Shri Aditya Grag, Advocate, NTPC
Shri Aniket Kanhaia, Advocate, NTPC
Shri Raees Sohail, Advocate, NTPC
Shri Nilesh Purohit, Advocate, NTPC
Shri Pragya Narain, Advocate, NTPC
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Varun K. Chopra, Advocate, MPPMCL
Shri Rahul Tomar, Advocate, MPPMCL
Shri Dipu Kumar Jha, Advocate, MPPMCL

Record of Proceedings

The matters were called out for a hearing in hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the Respondents have submitted their replies to the additional information furnished by the Petitioner. The learned counsel further sought liberty to file rejoinders to the replies filed by the Respondents.



3. The Commission observed that the additional information furnished by the Petitioner needs to be submitted in Excel format. In response, the learned counsel for the Petitioner submitted that the required details will be filed in Excel format.

4. The learned counsel for the Respondent, MSEDCL, submitted that under the Tariff Regulations, a generating company can either claim additional capital expenditure or opt for Special Allowance upon completion of its useful life, and cannot claim both simultaneously. It was further submitted that the APTEL's judgment relied upon by the Petitioner is distinguishable, as it was rendered under the 2014 Tariff Regulations, and that the admissibility of the Petitioner's claim depends on the nature of the expenditure claimed.

5. In response, the learned counsel for the Petitioner submitted that, pursuant to the Commission's Order dated 24.3.2026 extending the useful life of the generating station up to 31.3.2029, the revised tariff forms were filed on 5.6.2026 incorporating the revised additional capitalisation claims. The learned counsel for the Petitioner clarified that since the expenditure claimed is independent of and not attributable to life extension works, the same is not barred under Regulation 28 of the 2024 Tariff Regulations.

6. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy on the Respondents, on or before **24.8.2026**:

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- a. *Submit the impact of APTEL Order-related additional capital expenditure on 2014-19 tariff and capital cost. Submit the revised forms in Excel format, along with an explanation and supporting documents of any deviations from earlier submissions.*

7. The Respondents to file their replies, after serving a copy on the Petitioner, on or before **31.8.2026**, who may file its rejoinder, if any, by **7.9.2026**,

8. Subject to the above, the order in the Petitions was reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

